

**NATIONAL INSURANCE COMPANY  
LIMITED**

\*329. DR. A. SUBBA RAO: Will the Minister of FINANCE be pleased to state:

(a) whether Government have received any complaints regarding the affairs and working of the National Insurance Company Limited;

(b) if so, what are the details thereof;

(c) whether any enquiry is being made into the allegations made in the complaints;

(d) if the answer to part (c) above be in the negative, the steps proposed to be taken to verify the charges;

(e) whether it is a fact that the complaint has offered to substantiate all the allegations made therein; and

(f) if so, whether Government have asked for original documents from the complainant?

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): (a) Yes, Sir.

(b) to (f) Having been asked by the Controller of Insurance to substantiate the charges made with documentary evidence the complainant has supplied some material which is being examined to see if there is a *prima facie* case against the Company.

**ADMINISTRATIVE SET-UP IN THE UNION  
TERRITORIES**

\*330. DR. A. SUBBA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any decision has since been taken regarding the future administrative set-up in the Union Territories; and

(b) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI LAL BAHADUR): (a) and (b) Attention is invited to the statement made by me in the House on December 7, 1961, on the subject.

**SALE OF SURPLUS COAL/COKE WAGONS  
IN BLACK MARKET BY DELHI STATE  
CENTRAL COOPERATIVE STORES LIMITED**

\*333. SHRI LILA DHAR BAROOAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Chief Commissioner has received a wire to the effect that the Delhi State Central Cooperative Stores Limited are selling their surplus coal/coke wagons at New Delhi Mineral Siding in black-market; and

(b) if so, whether it is a fact that the Civil Supplies Officer instead of making enquiries regarding the above wire threatened the complainant to withdraw the said wire?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) Yes. The following wire was received on the 20th September, 1961:

"Open black by Central Cooperative Stores Coal Sales Depots. No steam hard coke available at depots. Sold all in black market. Enquiry demanded. Prithvi Singh."

(b) No.

**IMPORT OF SLACK/STEAM AND SOFT  
COKE IN DELHI**

\*335. MIRZA AHMED ALI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that according to the instructions of the Civil Supplies Department, Delhi, the coal/coke rakes should have contained 60 wagons of soft coke (an item of public consumption), 10

wagons of steam coal and 5 wagons of hard coke, but the dealers imported more wagons of slack/steam coal in place of soft coke; and

(b) whether it is a fact that the Department gave instructions to the railways to allow the dealers to divert or book their wagons to other important stations under the pretext of rush long before they arrived at mineral siding?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) No. The proportion of wagons of different categories changed periodically.

(b) No.

**DELHI STATE CENTRAL COOPERATIVE STORES LIMITED**

\*336. MIRZA AHMED ALI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Delhi State Central Cooperative Stores Limited charged Rs. 200 against each wagon from each of their member quota holders as security besides charging from them full middleman's commission in violation of the Civil Supplies Instructions; and

(b) whether it is a fact that they have been selling in black market even soft and hard coke wagons besides steam coal out of their surplus unallotted wagons which should have been kept as reserve stock?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) Delhi Administration is not aware of it.

(b) No such complaint has been lodged with the Administration, except the telegram referred to in the reply to starred question No. 333.

**PREFIXING AND SUFFIXING HOLIDAYS WITH LEAVE ON MEDICAL CERTIFICATE**

\*337. SHRI PURNA CHANDRA SHARMA: Will the Minister of FINANCE be pleased to state:

(a) whether there are any rules which prohibit Government Servants to prefix or suffix holidays with leave on medical certificate;

(b) if so, what are those rules; and

(c) how the period of holidays after the expiry of such leave and before the date on which the Government Servant is declared fit is treated; whether such period is treated as leave?

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): (a) and (b) No. It is permissible to prefix or affix holidays to leave on medical certificate provided that conditions laid down in Supplementary Rule 209, copy of which is placed on the Table of the Sabha, are fulfilled.

(c) A period of holidays prefixed or affixed to leave is treated as duty under Supplementary Rule 211, copy of which is placed on the Table of the Sabha. If a Government servant, who has been permitted to affix holidays to his leave, is actually declared fit with effect from a date after the expiry of such holidays, the period of holidays is treated as leave.

**Supplementary Rules Nos. 209 and 211**

S.R. 209.—When the day immediately preceding the day on which a Government servant's leave begins or immediately following the day on which his leave or joining time expires is a holiday or one of a series of holidays, the Government servant may leave his station at the close of the day before, or return to it on the day following, such holiday or series of holidays; provided that—

(a) his transfer or assumption of charge does not involve the